## COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

#### APPEAL NO. 50 OF 2018 & IA NO.315 OF 2018, IA NO.314 OF 2018 & IA NO.316 OF 2018

Dated: 08<sup>th</sup> March, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Talwandi Sabo Power Ltd. .... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & .... Respondent(s)

Ors.

Counsel for the Appellant(s) : Mr.C.S. Vaidyanathan, Sr.Adv.

Mr. Krishnan Venugopal, Sr. Adv.

Mr. Deep Rao

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Aanchal Arora for PSERC

Mr. M.G. Ramachandran Ms. Ranjitha Ramachandran

Mr. Shubham Arya

Ms. Poorva Saigal for R-2 & R-3

# ORDER IA NO.316 OF 2018 (for exemption from filing legible copy of Annexure-33)

Heard the learned senior counsel appearing for the Appellant.

The learned senior counsel appearing for the Appellant submitted that IA No.316 of 2018 (for exemption from filing legible copy of Annexure-33) may be dismissed, as not pressed.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned senior counsel appearing for the Appellant in the IA No.316 of 2018, IA is dismissed, as not pressed.

### IA NO.314 OF 2018 (for exemption from filing certified copy of impugned order)

Heard the learned senior counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned senior counsel appearing for the Appellant submitted that IA No.314 of 2018 (for exemption from filing certified copy of impugned order) may be allowed.

The submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the statement made by the learned senior counsel appearing for the Appellant in the IA No.314 of 2018 and the reasons stated therein, IA is allowed. IA for production of certified copy is disposed of.

The learned counsel for the Appellant is directed to file certified copy of the impugned order within a period of four weeks i.e. on or before 5.4.2018.

### IA NO.315 OF 2018 (for stay)

Learned Counsel, Mr. Buddy A. Rangandhan takes notice on behalf of Respondent No.1

List the matter on <u>09.03.2018.</u>

(S.D. Dubey) Technical Member

Pr/js

(Justice N.K. Patil) Judicial Member